Central Electricity Regulatory Commission New Delhi

Petition No. 254/MP/2023

Subject : Petition under Section 79(1)(d) of the Electricity Act,

2003 read with Regulation 3(9)(a) and 8(5)(ii) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 and Regulation 3(10)(a) of the Central Electricity Regulatory Commission (Terms and Conditions of

Tariff) Regulations, 2019.

Date of Hearing : **25.3.2025**

Coram : Shri Jishnu Barua, Chairperson

Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Petitioner : Powerlinks Transmission Limited (PTL)

Respondents : Power Grid Corporation of India Limited (PGCIL)

and 23 Others

Parties Present : Shri Shri Venkatesh, Advocate, PTL

Shri Ashutosh Srivastava, Advocate, PTL

Shri Nihal Bhardwai, PTL

Shri V. M. Kannan, Advocate, DTL Ms. Harimohana N., Advocate, DTL

Ms. Nita Jha, PTL Shri Jatin Mahani, PTL Shri Anup Pitale, PTL

Record of Proceedings

At the outset, the learned counsel for the Petitioner sought an adjournment to take up the matter for hearing in a physical mode.

- 2. Considering the submissions made by the learned counsel for the Petitioner, the Commission directed to list the matter for hearing in a physical mode.
- 3. The Petition will be listed for the hearing on **8.5.2025**

By order of the Commission

-/sd (T.D. Pant) Joint Chief (Law)

